

Q 1. Should the not-for-profit companies, registered under section 8 of the Companies Act 2013, be permitted to establish Community Radio Stations (CRS)? Should the existing terms and conditions for establishment of Community Radio Stations and Government's supporting scheme be made applicable to such not-for-profit companies? Please provide justification for your response.

Ans- No. because already the provisions are sufficient in which this permission is given to any Non-Profiteable organizations which is registered under the Society Registration Act and the Trust Act.

Q 2. What should be the prescribed license period for CRS in the Guidelines?

Ans.- it should be minimum 12 Years.

Q 3. What should be the period of extension/renewal on the expiry of the initial permission?

Ans- It should be for the same period i.e. 12 years.

Q 4. What should be the terms & conditions for renewal/ extension of license period? Please provide list of compliances to be submitted by the organization operating a CRS for making an application of renewal.

Ans. N/A

Q 5. Should the existing limit of 7 minutes per hour on duration of advertisement on CRS need to be revised? If yes, please suggest the limit on duration of advertisement on CRS with justification.

Ans. N/A

Q 6. Should the not-for-profit organizations, operating in multiple districts, may be allowed to setup multiple CRS in their area of operation? If yes, should there be any additional terms and conditions governing such permissions? Should there be any cap on number of permissions granted to such not-for-profit organizations? 23

Ans. There should be only one community radio station in the district.

Q 7. What are the factors responsible for slow growth of CRS in India? Whether the current scheme for 'Supporting Community Radio Movement in India' is adequate to promote the CRS in India? What other measures can be undertaken to promote faster growth of CRS in India?

Ans. For community radio stations, the transmitter must have 250 watts of power.

Q 8. Stakeholders may also provide their comments on any other issue relevant to the present consultation.

Ans. N/A

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